<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO.123 OF 2017 & IA NO. 186 OF 2017

Dated: 16th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Damodar Valley Power Consumers' Association Vs.			Appellant(s)
Central Electricity Regulatory Con	mmission	& Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Rajiv Yadav	
Counsel for the Respondent(s)	:	Mr. Sethu Ramalin	gam for R-1
		Mr. Shubham Arya Ms. Poorva Saigal	
	ORDE	<u>ER</u>	

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1 and Ms. Poorva Saigal takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 25.07.2017. Dasti, in addition, is permitted.

List the matter on <u>25.07.2017.</u> In the meantime, learned counsel for the respondents may file reply on or before 14.06.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 30.06.2017 after serving copy on the other side. Tag to Appeal No. 275 of 2016

(Justice Ranjana P. Desai) Chairperson

(I. J. Kapoor) Technical Member